

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY: ROMMEL SAINI V/S M/S SJP INFRACON LTD.

SECTION:7 IBC

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : MS. BABITA JAIN, ADV.


COUNSEL FOR RESPONDENT : SH. SRIJAN MEHROTRA & SH. RAVI ANAND AGARWAL, ADVS.

CP NO. (IB) 13/ALD/2019

The matter was taken up today through Video Conferencing.

Heard Ms. Babita Jain, Advocate for the Petitioner and Sh. Ravi Anand Agarwal, Advocate for the Respondent through Video Conferencing.

In view of the order passed by Hon'ble Supreme Court in the matter of "*Manish Kumar Vs. Union of India and another (Writ Petition (C) No. 26 of 2020*)" dated 19.01.2021, in which the Hon'ble Apex Court upheld the IBC (Amendment) Act, 2020, the present petition is dismissed as having become infructuous.



JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)

Dated : 23.07.2021

Typed by :
Kumud Narayan
(PS)